

RAJASTHAN HIGH COURT, JODHPUR

NOTIFICATION

Date : 23.09.2021

Applications in prescribed format are invited from the eligible persons for appointment as Counselors in Family Court No.2, Ajmer, Family Court No.2, Alwar, Family Court No.2, Bharatpur, Family Court No.3, Bikaner, Family Court No.4, Jaipur Metro-1, Family Court No.5, Jaipur Metro-1, Family Court No. 3, Jodhpur Metro and Family Court No.2, Udaipur.

Applicant must possess following qualification as required under Rule 8(2) of Family Court (Rajasthan) Rules, 1991:-

- (i) Degree in social sciences such as social welfare, sociology, clinical psychiatry, psychology/philosophy, preferably with a Degree in law; and
- (ii) At least five years experience in field work/ research or of teaching in Government department or in a College/ university or a comparable academic institute, with special reference to problems of women and children.

Or

Five years experience in the examination and/or application of Central/State Laws relating to marriage, divorce, maintenance, guardianship and adoption and other family disputes:

Provided that the High Court may, in exceptional circumstances, relax the minimum academic qualification:

Provided further that preference may be given to women having the requisite qualification:

Provided also that preference shall be given to a candidate who has been an officer of District Judge cadre or has experience of counselling in family matters.

Applications in prescribed format shall be submitted /sent to the **concerned Judge of the Family Court** for which he/she is applying for, latest by **30.10.2021** Prescribed format can be downloaded from the official website of Rajasthan High Court.

An applicant can apply for one Family Court only.

The fee, allowances & other terms and conditions shall be as prescribed in Family Court (Rajasthan) Rules, 1991 which is available on the official website of Rajasthan High Court i.e. hcraj.nic.in.


REGISTRAR GENERAL

No. : Gen./XV/(a)01/2021/ 4550

Date : 24.09.2021

Copy forwarded to the following for publicity and advertisement:-

1. Registrar (Admn.), Rajasthan High Court Bench, Jaipur.
- 2.Registrar (Classification), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur for uploaded the same on official website.
- 3.The Editor, Rajasthan Patrika, Manji ka Hattha, Paota with the request to publish it in the latest issue of the Ajmer, Alwar, Bharatpur, Bikaner, Jaipur, Jodhpur and Udaipur editions once simultaneously and send the relevant copies of the issues to this registry along with the bill in triplicate.
4. Judges, Family Court No.2, Ajmer, Family Court No.2, Alwar, Family Court No.2, Bharatpur, Family Court No.3, Bikaner, Family Court No.4, Jaipur Metro-1, Family Court No.5, Jaipur Metro-1, Family Court No. 3, Jodhpur Metro and Family Court No.2, Udaipur.
5. Assistant Director, Regional Labour and Planning Officer, Near Abhay Days Hotel, Paota Jodhpur.
6. Public Relation Officer, Jodhpur.
7. Director, A.I.R., Jaipur/Jodhpur.
8. Director, Doordarshan, Jaipur/Jodhpur.


23.9.2021
REGISTRAR GENERAL

APPLICATION FOR APPOINTMENT OF COUNSELLOR

To

The Registrar General,
Rajasthan High Court,
Jodhpur.

Through

Judge,
Family Court,
.....

Affix a Passport
size coloured
photo

FAMILY COURT (fill the name of Family Court where
you want to be appointed as Counsellor)

1. APPLICANT'S NAME :
2. NAME OF FATHER/HUSBAND :
3. DATE OF BIRTH :
4. EDUCATIONAL QUALIFICATION (Bachelor's Degree onward):- (also
attach the required certification)

<i>NAME OF EXAM.</i>	<i>NAME OF UNIVERSITY</i>	<i>YEAR OF PASSING</i>	<i>PERCENTAGE OF MARKS</i>

5. EXPERIENCE :
(Give details of experience in the field of Social and Family Welfare, also
attach the required certification as required under Rule 8(2) of the Family
Court (Rajasthan) Rules, 1991)
6. PERMANENT ADDRESS :
7. ADDRESS FOR CORRESPONDENCE :
8. MOBILE NO. :
9. E-mail ADDRESS :
10. If enrolled as Advocate give enrollment No. :
(Attach copy of Enrollment Certificate)
11. If you have ever worked as Counsellor in Family Court :
(Provide details of Family Court & Year and attach a copy of order by
which you were appointed).

12. (i) Whether any Criminal prosecution is pending against you?

(ii) Have you ever been convicted by Criminal Court?
(If Yes, then give details)

13. Whether any case of your concerned is pending in this Family Court?

Date :-

(Name and signature of applicant)

Declaration

I hereby declare that all information made in this application are true, complete and correct to the best of my knowledge and belief. In the event of my information being found false or incorrect or the ineligibility being detected, action can be taken against me.

Date :-

(Name and signature of applicant)

Place :-